

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 02 OF 2019 &
IA NOS. 15 & 16 OF 2019

Dated: 6th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

DCM Shriram Limited	Appellant(s)
Vs.		
Jaipur Vidyut Vitran Nigam Limited & Ors.	Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent (s) : Mr. Bipin Gupta for R-1

ORDER

Mr. Bipin Gupta, learned counsel accepts notice on behalf of Respondent No.1. Further, he submitted that he has not received the appeal papers.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Appellant is directed to serve copy of Appeal papers to the learned counsel appearing for the Respondent No.1 during the course of the day.

At the request of learned counsel appearing for the Respondent No.1, four weeks' time is granted to file the reply in the main Appeal i.e. on or before 08.03.2019 after duly serving copy to the other side. Thereafter, rejoinder, if

any, may be filed within two weeks' time i.e. on or before 25.03.2019 after duly serving copy to the other side.

IA NO. 16 OF 2019
(Application for Stay)

At the request of learned counsel appearing for the Respondent No.1, two weeks' time is granted to file the reply to IA No. 16 of 2019 (Application for Stay) i.e. on or before 21.02.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 26.02.2019 after duly serving copy to the other side.

List the IA No. 16 of 2019 (Application for Stay) for hearing on **26.2.2019**. The Respondents are directed not to take any coercive action in the matter till the next date of hearing.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member